

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.489/07

Wednesday, this the 1st day of August, 2007

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE DR. K B S RAJAN, JUDICIAL MEMBER**

1. **M.Rajendraprasad,
S/o Muthuswamy, Asari, Carpenter. Doordarshan Kendra,
Thiruvananthapuram.**
2. **D.Sunilkumar,
S/o N.Devarajan, Carpenter -do-**
3. **K.T.Ayyappan,
S/o K.T.Thami, Carpenter -do-**
4. **P.Sivadasan,
S/o AK Parameswaran Achari, Carpenter ... -do-**
5. **P.Reghunath,
S/o N.Padmanabhan, Painter ... -do-**
6. **K.R.Sasikumar,
S/o G.Kuttappan Nair, Painter -do-**
7. **M.Gopinathan Nadar,
S/o K.Madhavan Nadar, Tailor -do-
Applicants**

(By Advocate Shri Shafik M.A.

vs.

1. **Union of India, represented by
Secretary to Government of India,
Ministry of Information and Broadcasting,
New Delhi.**
2. **The Director General,
Prasar Bharati, Broadcasting Corporation of India,
Mandi House, New Delhi.**
3. **The Director,
Prasar Bharati,
Broadcasting Corporation of India,
Doordarshan Kendra,
Thiruvananthapuram. -- Respondents**

(By Advocate Mr.P.S.Biju, ACGSC)

**The application having been heard on 1.8.2007
the Tribunal on the same day delivered the following:**

O R D E R

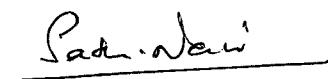
HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

In this O.A. the first four applicants are Carpenters, two are Painters and one Tailor who belong to the scale of Rs.1200-1800 (4000-6000). In their case, First Financial upgradation was effected from 1999-2000 as per ACP Scheme and they were placed in scale of Rs.4500-7000. It is their case that, according to the Functional Charter of duties (Annexure- A5) the Floor Assistants who also belong to same scale of pay and are expected to assist the applicants in their work, are placed in the scale of Rs.6,500-10,500. The anomaly was brought to the notice of the respondents and the 1st applicant has made a representation (A7) dated 20.7.06. The other applicants also made similar representations, but no action was taken so far by the respondents.

2. **In the interests of justice, we direct the 2nd respondent to look into the grievance made out by the applicants in the representations and to take a decision within a period of two months from the date of receipt of a copy of this order.**
3. **O.A.is disposed of as above. No costs.**

Dated the 1st August, 2007.


Dr.K.B.S.RAJAN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN